...(Interruptions)...

SHRI MADHUSUDAN MISTRY: Sir, ... (Interruptions)...

MR. CHAIRMAN: Let the papers be laid. ...(*Interruptions*)... It is only laying of papers. ...(*Interruptions*)... Shri Dharmendra Pradhan.

## MoUs between the Government of India and various limited companies

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Bharat Petroleum Corporation Limited (BPCL), for the year 2016-17. [Placed in Library. See No. L.T. 5055/16/16]
- (b) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Hindustan Petroleum Corporation Limited (HPCL), for the year 2016-17. [Placed in Library. See No. L.T. 5054/16/16]
- (c) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Indian Oil Corporation Limited (IOCL), for the year 2016-17. [Placed in Library. See No. L.T. 5053/16/16]

SHRI MADHUSUDAN MISTRY: Sir, my point is, ... (Interruptions)...

## I. Notifications of the Ministry of Commerce and Industry

## II. Reports and Accounts (2014-15) of various Companies and related papers

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table:—

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under sub-section (3) of Section 30 of the Tobacco Board Act, 1975:—
  - (1) S.O. 2240 (E), dated the 30th June, 2016, authorizing the Tobacco Board to admit from the date of publication of this notification in the Official Gazette and upto the 31st August, 2016, the registered traders and dealers of the Tobacco Board to purchase at its auction platforms in the State of Andhra Pradesh, the excess flue cured Virginia tobacco produced

- by the registered growers and flue cured Virginia tobacco produced by unregistered growers in the State of Andhra Pradesh subject to certain conditions therein.
- (2) S.O. 2241 (E), dated the 30th June, 2016, relaxing the operation of the provisions of sub-section (1) of Section 10 read with sub-section (1) of section 14(A) of the Tobacco Board Act, 1975 in the State of Andhra Pradesh for the period commencing from the date of publication of this notification in the Official Gazette and ending on 31st August, 2016 and permitting the sale of excess flue cured Virginia tobacco crop of the registered growers and flue cured Virginia tobacco crop of the unregistered growers at the auction platforms authorized by the Tobacco Board.

[Placed in Library. For (1) and (2) See No. L.T. 5063/16/16]

(ii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce), Notification No. G.S.R. 668 (E), dated the 5th July, 2016, publishing the Rubber (Amendment) Rules, 2016, under sub-section (3) of Section 25 of the Rubber Act, 1947.

[Placed in Library. See No. L.T. 5062/16/16]

(iii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce), Notification No. G.S.R. 669 (E), dated the 5th July, 2016, publishing the Coffee (Amendment) Rules, 2016, under sub-section (3) of Section 48 of the Coffee Act, 1942.

[Placed in Library. See No. L.T. 5061/16/16]

(iv) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of industrial Policy and Promotion), Notification No. S.O. 2313 (E), dated the 5th July, 2016 regarding Collection of Statistics relating to wholesale prices of selected commodities manufactured by organized manufacturing sector units for purposed new series of wholesale Price Index to be regularly collected through monthly price for bulk sale at first stage of transaction on a monthly basis from April, 2016 onwards till March, 2017, under sub-section (3) of Section 33 of the Collection of Statistics Act, 2008.

[Placed in Library. See No. L.T. 4977/16/16]

- II. (1) A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:—
  - (a) Tenth Annual Report and Accounts of the Jammu and Kashmir

Development Finance Corporation Limited (JKDFC), Jammu, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 5060/16/16]

- III. A copy each (in English and Hindi) of the following papers:—
  - (i) (a) Tenth Annual Report and Accounts of the Tiruchirappalli Engineering and Technology Cluster, Tiruchirappalli, Tamil Nadu, for the year 2014-15, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Company.
    - (c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above.

[Placed in Library. See No. L.T. 5057/16/16]

- (ii) (a) Annual Report and Accounts of the Narol Textile Infrastructure and Enviro Management, Ahmedabad Textile Cluster, Ahmedabad, Gujarat, for the year 2014-15, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Company.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above.

[Placed in Library. See No. L.T. 5058/16/16]

- (iii) (a) Annual Report and Accounts of the Baddi Infrastructure (B.I.), Solan, Himachal Pradesh, for the year 2014-15, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Company.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (iii) (a) above.

[Placed in Library. See No. L.T. 5056/16/16]

(iv) (a) Annual Report and Accounts of the State Implementing Agency (SIA), Himachal Pradesh State Industrial Development Corporation

Limited, Shimla, Himachal Pradesh, for the year 2014-15, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Company.
- (c) Statement giving reasons for the delay in laying the papers, mentioned at (iv) (a) above.

[Placed in Library. See No. L.T. 5298/16/16]

## Reports and Accounts (2014-15) of various Cultural Centres and related papers

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the North Central Zone Cultural Centre (NCZCC), Allahabad, Uttar Pradesh, for the year 2014-15, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Cultural Centre.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. See No. L.T. 5067/16/16]
- (ii) (a) Annual Report and Accounts of the South Central Zone Cultural Centre (SCZCC), Nagpur, Maharashtra, for the year 2014-15, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Cultural Centre.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above. [Placed in Library. See No. L.T. 5066/16/16]
- (iii) (a) Annual Report and Accounts of the South Zone Cultural Centre (SZCC), Thanjavur, Tamil Nadu, for the year 2014-15, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Cultural Centre.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (iii) (a) above. [Placed in Library. *See* No. L.T. 5065/16/16]
- (iv) (a) Annual Report and Accounts of the North East Zone Cultural Centre (NEZCC), Dimapur, Nagaland, for the year 2014-15, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Cultural Centre.